

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

O.A. 3506/96.

AT HYDERABAD

C.A. 1338 /96.

Dt. of Decision : 14-11-96.

1. R.Narasimha Reddy
2. G.Sanjeevarao
3. M.Yellaiah
4. D.Srinivasulu
5. T.Bapu Reddy
6. P.Chandrasekhar
7. N.Hanumandlu
8. N.Narayana
9. M.Raju
10. Y.Rajanna
11. R.Dathatri
12. S.Devender Rao
13. V.Satyanarayana

14. Y.Radhakrishnan
15. Dinesh Kalgikar
16. M.Vijender
17. Venkateshwar Rao
18. P.Vittal Reddy
19. T.Srinivas
20. M.B.Balaramulu
21. N.R.Madhukar
22. D.A.Doula
23. M.Devadas
24. K.Krishna

.. Applicants.

Vs

1. The Union of India, Rep. by its Secretary, Telecommunications, Sanchar Bhavan, Ashoka Road, New Delhi-1.
2. The Chief General Manager, Telecommunications, A.P.Circle, Hyderabad.
3. The Telecom District Manager, Telecommunications, Sangareddy. .. Respondents.

Counsel for the Applicants : Mr.P.N.A.Christian

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.P.N.A.Christian, learned counsel for the applicants and Mr.N.R.Devaraj, learned counsel for the respondents.

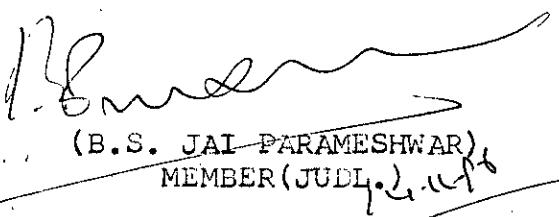
2. There are 24 applicants in this OA. They are direct recruits Technicians, selected and recruited prior to 1-1-86 and the training period was also over prior to 1-1-86. This OA is filed to treat the training period as service for purpose of notional increment and to extend the monetary benefits from 1-10-90. The learned standing counsel submitted that this case is covered one and the orders as given in OA.2/95 decided on 03-01-95 may be issued in this OA also.

3. In view of the above, the following direction is given:-

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The respondents are directed to treat the period of training of the applicants as service for fixation of the increments notionally and they should be given the monetary benefits from 1-10-90.

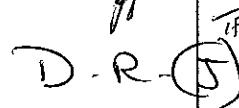
4. The OA is ordered accordingly at the admission stage itself. No costs.

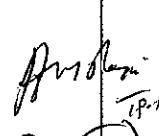

(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 14th November 1996.
(Dictated in the Open Court)

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D.R. (T)


A.R. (T)

10/11/96

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O.A.NO.1338/96

Copy to:

1. The Secretary, Telecommunications,
Sanchay Bhawan, Ashoka Road,
New Delhi.
2. The Chief General Manager,
Telecommunications, A.P.Circle,
Hyderabad.
3. The Telecom District Manager,
Telecommunications,
Sangareddy.
4. One copy to Mr.P.N.A.Christian, Advocate
CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj,Sr,CGSC,
CAT, Hyderabad.
6. One copy to Library,CAT,Hyderabad.
7. One duplicate copy.

YLKR

(23)
07/12/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)
The Hon'ble Shri ^{of} Jai Parameshwar (S)

DATED: 14/11/86

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

in
O.A.NO. 1338/86

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
DESPATCH

- 6 DEC 1996

हैदराबाद न्यायपीठ
HYDERABAD BENCH